

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Application No.ST/EH/40028/2019 in ST/42556/2018

The Commissioner
Corporation of Madurai

Appellant

Versus

Commissioner of Central Excise & Service Tax,
Madurai

Respondent

Date of Hearing/Decision : 28.02.2019

PRESENT :

Shri K. Narayanan, Consultant
For the Appellant

Shri K. Veerabhadra Reddy, ADC (AR)
For the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi, C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

MISC ORDER No. 40150 / 2019

Per Bench

The above EH application is filed by the appellant to take up the appeal out of turn. On behalf of the appellant, Ld. Consultant Shri K. Narayanan submitted that the issue is with regard to service tax demand on the renting of immovable property; that appeals relating to similar issue are listed for hearing on 14.05.2019. Hence the appeal is granted out of turn hearing. To list the instant appeal along with appeals on similar issue listed for hearing on 14.05.2019. MA (EH) is allowed.

(Dictated and pronounced in open court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

